of issuing official statements to ensure that it does not affect the investigation adversely.

PM's Announcement for scrapping of the illegal migrants Act, 1983

2637. SHRI K.R. MALKANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Prime Minister announced the scrapping of Illegal Migrants (Determination by Tribunals) Act, 1983 in Guwahati on 27th October, 1996;

(b) whether a month later he ruled out the repeal of the above Act; and

(c) the reasons for this reversal of policy?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) No, Sir. The Prime Minister only stated that steps will be taken to repeal the ineffective laws and to strengthen the legal and administrative measures for dealing with foreigners in consultation with these States.

(b) and (c) Does not arise, in view of answer to (a) above.

Nomination of Politicians to the Rajya Sabha

2638. SHRI O.P. KOHL1: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government intend to nominate politicians to the Rajya Sabha;

(b) whether Article 80 of the Constitution provides for nomination to Rajya Sabha on the basis of expertise or excellence in the fields' of literature, arts, science and social work; and

(c) if so, the reasons for nomination of politicians to the Rajya Sabha in violation of the letter and spirit of the Constitution?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) to (c) The nomination made to the Rajya Sabha conform to the Constitutional provisions in this respect. It is proposed to follow the same in future.

Strike by PCS Officers

2639. SHRI SANJAY NIRUPAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a news item captioned "PCS Officers up in arms; thereafter indefinite stir" which appeared in the Hindustan Times dated February 16, 1997; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) Yes, Sir.

(b) According to information received from the Government of Uttar Pradesh, a delegation of PCS Officers Association submitted two memoranda to the State Chief Secretary, one on 14.1.1997 and the other on 21.2.1997. Among the main demands are (i) manning of 50% posts of Heads of Department and Corporations by PCS officers; (ii) earmarking of some posts of Secretaries and District Collectors for PCS officers; (iii) enhancement of posts in different pay scales; (iv) revision of pay scales of PCS as has been done in the case of UP Judicial Service.

The State Government has already constituted a Cadre Review Management Committee under the Chairmanship of Agriculture Production Commissioner, U.P. to consider the demands of PCS officers. The State Government has not received any information regarding indefinite strike by the PCS Officers.

Missing undertrial's paper

2640. SHRI SURYABHAN PATIL VAHADANE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn towards news reports